

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 210**  
**(IB)-95/ND/2024**

**IN THE MATTER OF:**  
**Union Bank of India**

... **Applicant/Petitioner**

**Versus**

**Vaibhav Agarwal (PG)**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv Shaun Jomon & Adv Harshit Gupta

**For the**

**Respondent/PG** : CS Ritu Jain, Ms. Pallavi Tayal Chadda, Adv.

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by the Ld. Counsel appearing for the RP, the hearing is deferred to enable her to get the application in terms of which RP report has been filed be listed before this Bench.

List on 28.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**